

COMPETITION APPELLATE TRIBUNAL

C.A. No. 161/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

K. Bhushan ...Applicant

Versus

Sikha Developers & anr. ...Respondents

Appearances: None for the applicant

ORAL ORDER
19-11-2010

None appears for the applicant. The matter is dismissed for non-prosecution.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 25/2007

C.A. No. 38/2007

C.A. No. 37/2007

C.A. No. 49/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Laksh Deep Hospital

...Applicant

Versus

Family Health Plan Ltd. & anr.

...Respondents

Appearances: Mr. S. K. Jha, Advocate for the Applicant
Mr. Sameer Nandwani, Advocate for the respondent

ORAL ORDER

19-11-2010

List the matter in the last week of January, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 114/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Asia Granites (P) Ltd.

...Complainant

Versus

Ghaziabad Development Authority

...Respondent

Appearances: Mr. Rajeev Sharma, Advocate for the Complainant
Mr. Krishnanand Pandey, Advocate for the
respondent

ORAL ORDER

19-11-2010

Heard. Orders reserved.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

R.A. No. 56/2010 IN

C.A. No. 09/1998

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Darshan Singh ...Applicant

Versus

H.P. Housing Board ...Respondent

Appearances: Applicant for the applicant

ORAL ORDER

19-11-2010

Heard. Considering the difficulties, as mentioned, the orders dated 7th April, 2010 and 1st September, 2010 are recalled and the C.A. No. 09/2009 is restored to its original position. With this, review application is disposed of.

The matter shall be listed in the last week of January, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

R.A. No. 99/2010 IN

C.A. No. 31/1997

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Shiva International Fashion ...Applicant

Versus

Oriental Insurance Co. Ltd. & ors. ...Respondents

Appearances: Mr. Mrinal Bharti, Advocate for the Applicant

ORAL ORDER

19-11-2010

Heard. Considering the difficulties, as mentioned, the order dated 21st January, 2010 is recalled and the C.A. No. 31/1997 is restored to its original position. With this, review application is disposed of.

The matter shall be listed in the last week of January, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

No. 30(201)-UTPE/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Ashwani Kumar Mehta ...Complainant

Versus

Naresh Yadav Ashok Leyland Finance Ltd. ...Respondent

Appearances: None for the Complainant
Mr. Sunil Kalra, A/R for the respondent

ORAL ORDER
19-11-2010

At the request of the applicant, the matter shall be listed on
24th January, 2011.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 73/2004

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Anand Prakash ...Applicant

Versus

National Book Trust ...Respondent

Appearances: Mr.K. Seshachary for Ms. Sushila Rani, Advocate for
the Applicant
Mr. R. D. Makheeja, proxy counsel for Mr. B.K.
Satija, Advocate for the respondent

ORAL ORDER
19-11-2010

At the request of the parties, list the matter on
8th December, 2010.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 136/2001

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Atul Maheshwari ...Applicant

Versus

Meerut Development Authority ...Respondent

Appearances: Mr. Atul, A/R for the Applicant in person
Mr. Devesh Kumar, proxy counsel for Ms. Reena
Singh, Advocate for the respondent

ORAL ORDER
19-11-2010

Prayer for an adjournment is made as the effort for an out of
Court settlement is going on. List the matter on 20th January, 2011.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 133/2001

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Anil Kumar Jain

...Applicant

Versus

Meerut Development Authority

...Respondent

Appearances: Mr. Atul, A/R for the Applicant in person
Mr. Devesh Kumar, proxy counsel for Ms. Reena
Singh, Advocate for the respondent

ORAL ORDER
19-11-2010

Prayer for an adjournment is made as the efforts for an out of
Court settlement is going on. List the matter on 20th January, 2011.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 197/1996

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Alka Sharma ...Applicant

Versus

Vikas W.S.P. Ltd. & ors. ...Respondents

Appearances: None for the Applicant
Mr. Atul, A/R for the respondent

ORAL ORDER
19-11-2010

No one appears for the applicant. Similar was the position on 9th October, 2009, 21st January, 2010, 22nd July, 2010 and 27th August, 2010. The matter is dismissed for non-prosecution.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 289/1997

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

D.S. Yadav ...Applicant

Versus

Ashok Leyland ...Respondent

Appearances: None for the Applicant

ORAL ORDER
19-11-2010

No one appears for the parties. The evidence of the respondent is closed. The matter is listed in the last week of January, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 90/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Sardar Food Products ...Applicant

Versus

Career Refrigeration Pvt. Ltd. ...Respondent

Appearances: Mr. N. Prabhakaran, Advocate for the Applicant
Mr. Manoranjan Sharma, Advocate for the
respondent

ORAL ORDER
19-11-2010

It is stated that witness Mr. K.K. Asrani, R-2's witness is unwell.
A Medical Certificate indicating his illness is filed. The matter shall be
listed in the last week of January, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 146/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Manoj Kumar Goel ...Complainant

Versus

M/s. Central Himalayan & Development
Co. Limited ...Respondent

Appearances: Ms. Rashi Jain, Advocate for the Complainant
None for the respondent

ORAL ORDER
19-11-2010

The applicant is present. No one is present on behalf of the respondent to cross-examine the applicant's witness. The evidence of the applicant is closed.

Respondent shall file the affidavit of evidence within four weeks. If any documents are filed, admission/denial of the documents shall take place on 4th January, 2011. List the matter in the last week of January, 2011 for further directions.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 73/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

M/s. Malbro Applications Pvt. Ltd. ...Applicant

Versus

M/s. Shree Chakra Engg. ...Respondent

Appearances: None for the Applicant
Mr. Anil Kumar Sharma, Advocate for the
respondent

ORAL ORDER

19-11-2010

We were informed that Mr. U.N. Shukla, counsel for the applicant has since been expired. Issue Notice to the applicant to engage another counsel. List the matter on 24th January, 2011.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 182/2008

C.A. No. 02/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Rina Chaturvedi ...Applicant

Versus

M/s. The Bristol Hotel & anr. ...Respondents

Appearances: Mr. Kanwar Udai Bhan, Advocate for the Applicant
None for the respondent

ORAL ORDER

19-11-2010

There is a typographical error in the order dated 5th October, 2010 instead of "**respondent's witness**" it has been read as "**complainant/applicant's witness**". No one appears for the respondent. The right of the respondent to cross-examine the complainant/applicant's is closed.

Respondent shall file the affidavit of evidence within four weeks. If any documents are filed, admission/denial of the documents shall take place on 4th January, 2011. List the matter in the last week of January, 2011 for further directions.

Later on Mr. Anil Chandel, Advocate for the respondent appeared and noted the contents of the order.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 31/2001

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Aarti Board & Paper Mills (P) Ltd. ...Applicant

Versus

U.P. Financial Corpn. ...Respondent

Appearances: Ms. Gujinder Kaur, proxy counsel for Mr. Amrit Pal
Singh, Advocate for the Applicant
None for the respondent

ORAL ORDER
19-11-2010

A prayer for an adjournment is made on behalf of the applicant.
List the matter in the last week of January, 2011 for fixing the date of
hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL, NEW DELHI

CA 324/1999

19.11.2010

IN THE MATTER OF

M/S. SHREMIK MARBLES LTD.

VERSUS

BHARAT EARTH MOVERS LTD.

APPEARANCES : None for the applicant.

Ms. Priya Deep, advocate for the respondent.

The matter is fixed for Admission/Denial of the Respondent's documents.

The learned counsel for the applicant Shri R.D. Makheeja appeared in the forenoon session and stated that his client is not available and hence admission/denial cannot be done in the matter. He further stated that he has a matter in the DRT in the afternoon and hence he is not in a position to attend the proceedings in the afternoon and he also states that he has informed the counsel for the respondent. The learned counsel for the respondent confirmed that he has got the message from the counsel for the applicant. The admission/denial has not taken place today.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 24.11.2010.

(V. Sreenivas)
Deputy Director (E)

**COMPETITION APPELLATE TRIBUNAL, NEW
DELHI**

RTPE 13/2006

19.11.2010

IN THE MATTER OF

SHRI V.K. JAIN

VERSUS

INDIA AUTO INDUSTRIES PVT. LTD. & ORS.

**APPEARANCES : Shri Om Prakash, STA for DG(I&R)
for the applicnat.**

**Shri MBU Barqi and Shri Trilok
representative of the respondent
No. 3.**

None for the respondent No. 1 & 2.

The matter is fixed for Admission/Denial of the DG (I&R)'s documents by Respondent's No. 1.

The learned counsel for the respondent admitted the documents at serial No. 4 of the notice to admit documents dated 09.04.2010. Denied the documents are at serial No. 1 and 3. Receipt alone of the documents at page No. 2 is admitted and their contents are denied. He states that the documents at serial No. 5 to 9 do not pertain to them.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 01.12.2010.

(V. Sreenivas)
Deputy Director (E)